COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NO. 525 OF 2017 IN DFR NO. 1714 OF 2017

Dated: 25th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

NTPC Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Mr. Matrugupta Mishra Mr. Nishant Kumar

ORDER

IA NO. 525 OF 2017

(Appln. for condonation of delay)

There is 10 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Though served, nobody is representing the respondents.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>26.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson